

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-1980(PB)/2019

IN THE MATTER OF:

Sudhir Singh & Anr. Applicant/petitioner
v.
KST Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Piyush Singh, Mr. Aditya Parolia, Mr. Kumar
Pradyuman & Mr. Prateek Vats, Advs.
For the Respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of corporate debtor-respondent.

Process dasti as well as through other modes permissible in law.

List for further consideration on 02.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)